GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 3258 TO BE ANSWERED ON 21.08.2025

Human-animal conflict

3258. SHRI MAYANKKUMAR NAYAK:

SHRI AMAR PAL MAURYA:

SHRI RAMESWAR TELI:

SHRI RAJIB BHATTACHARJEE:

DR. ANIL SUKHDEORAO BONDE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the steps taken by Government to control human-animal conflicts in areas adjacent to National Parks across the country;
- (b) the alternatives being considered by Government to address such situations instead of resorting to the killing of violent animals; and
- (c) the details of the assistance provided to the State Forest Departments for trapping such animals and relocating them to dense forests?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) to (c) The important steps taken by the Government of India for protection of wildlife and to address human-animal conflicts in coordination with the State Governments/Union Territory Administrations are as following:
 - i. A network of Protected Areas namely viz., National Park, Wildlife Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitat have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
 - ii. The Central Government provides financial assistance to State Governments/Union Territory Administrations under the Centrally

Sponsored Schemes, 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat including management of human-wildlife conflict in the country. The activities supported under the schemes include construction/erection of physical barriers such as solar powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields.

- iii. An advisory on dealing with human-wildlife conflict has been issued by the Ministry in February 2021. The Ministry has also issued guidelines to State Governments/Union Territory Administrations on 3rd June, 2022 on managing human-wildlife conflicts including damage to crops.
- iv. The Ministry has also issued species-specific guidelines to deal with human-wildlife conflict situations on 21.03.2023.
- v. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State/UT Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which have become dangerous to human life.
- vi. The Section 11 (1) (b) of the Act empowers State/UT Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.
